## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 58/GT/2022

Subject : Petition for approval of tariff of Darlipali Super Thermal Power

Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1 and for the period from actual Commercial Operation Date of Unit-II i.e. 1.9.2021 to

31.3.2024.

Date of Hearing : 27.2.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Petitioner : NTPC Limited

Respondents : BSPHCL & 7 Others

Parties Present : Shri Venkatesh, Advocate, NTPC

Shri Shryesth Sharma, Advocate, NTPC Shri Ananant Singh, Advocate, NTPC Shri Kunal Veer Chopra, Advocate, NTPC

Shri Shahrab Zaheer, NTPC

Shri Raj Kumar Mehta, Advocate, GRIDCO Ms. Himanshi Andley, Advocate, GRIDCO

## **Record of Proceedings**

During the hearing, the learned counsel for the Petitioner requested time to file additional information sought vide RoP of the hearing dated 6.12.2023. The learned counsel for the Respondent also requested time to file a reply on the said additional information. The Commission accepted the request, and based on the mutual consent of the parties, the matter was adjourned.

- 2. The Commission, while adjourning the matter, directed the Petitioner to furnish the following additional information on or before **24.4.2024** after serving a copy to the Respondent:
  - (a) The reasons for the higher capital cost of Rs. 407419.93 lakh claimed towards 'Steam Generator Island' in comparison to similar capacity plants commissioned recently. Further shall furnish the detailed scope of works awarded under the subject package and letter of award thereof.
  - (b) The reasons along with supporting documents for claiming 'Notional IDC', 'ERV charged to revenue' and 'Inter Unit Transfer' over and above the capital cost claimed as on COD of units 1 and 2, which match with 'form D'.
  - (c) The reasons for claiming capitalization of IUT prior to COD of unit / plant i.e. Rs. 4687.76 lakh and Rs. 4464.67 lakh claimed as on COD of units I and II, respectively.

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- (d) The reasons for the abnormal increase in land / R & R expenses incurred from Rs. 16968.24 lakh as on COD of unit 1 to Rs. 78155.64 lakh as on COD of unit 2.
- (e) Out of the opening capital cost claimed of Rs. 1142999.46 lakh as on COD of unit, the segregated expenditure claimed towards 'Notional IDC', 'ERV Charged to revenue' and 'Inter Unit Transfer (Temporary)'.
- (f) The scope of works associated with the 'Coal Handling Plant' and the reasons along with supporting documents for a much higher (1.64 times) claim of Rs. 60795.22 lakh made towards the subject item, inspite of the investment approval was granted for Rs. 37160.00 lakh.
- (g) The scope of works associated with 'Township & Colony' and the reasons along with supporting documents for a much higher (1.67 times) claim of Rs. 41758.91 lakh made towards the subject item, in spite of the investment approval was granted for Rs. 24984.00 lakh.
- (h) In spite of claiming Rs. 4833.01 lakh and Rs. 9273.79 lakh towards 'Pre Commissioning Exp Power' as on COD of units 1 and 2, respectively, under head 'Establishment', the reasons along with supporting documents for claiming Rs. 1407.39 lakh and Rs. 1979.74 lakh as on COD of unit 1 and 2, respectively, towards 'Power Charges' under IEDC. Accordingly, shall furnish a detailed break up of 'Pre Commissioning Exp Power' as well as 'Power Charges' claimed for capitalization as on COD of units 1 and 2, respectively, clearly indicating the RLDC charges, LTA Charges, the penalty paid (if any), energy drawn from the grid, amount paid for energy drawn from grid etc.,
- (i) The detailed break up of 'Pre Commissioning Exp Other Exp' claimed as Rs. 154.47 lakh and Rs. 607.45 lakh for capitalization as on COD of unit 1 and 2, respectively.
- (j) The reasons for the difference in 'GCV As Received' at plant end submitted in instant petition for applicable months w.r.t. the information furnished in petition no. 245/MP/2021 filed for Dulanga mine (linked mine). Further shall furnish the month wise 'Equilibrated Moisture' and 'Total Moisture', arrived on the basis of third-party sampling report.
- (k) Head-wise and month-wise detailed break up of 'Other Charges' claimed in form 15, clearly indicating sampling charges, unloading charges, handling charges, loco pilot salaries, etc.,
- (I) The detailed list of capital spares claimed along with the quantity and justification for each such item.
- (m) Furnish list of initial spares capitalised along with cost and year of procurement, over and above spares provided by the vendors under various packages awarded.
- (n) The reasons for claiming higher capital cost (@ Rs. 8.6 Cr / MW) for unit 1, in comparison to unit 2 (@ 5.7 Cr / MW). Further, the petitioner shall furnish break up capital cost claimed of Rs. 688275.34 lakh as on CoD of unit 1 and Rs. 1142999.46 lakh claimed as on COD of unit 2 in the following format:

	Expenditure incurred as on COD of unit 1	Expenditure incurred from COD of unit 1 to COD of 2	Expenditure incurred as on COD of unit 2
Unit1 (a)			
Unit 2 (b)			
Common Facilities (c)			
Total (a+b+c)			

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(o) The auditor certified expenses incurred under various heads from investment approval to COD of the unit – 1, COD of the unit – 1 to COD of Unit – 2 and as on COD of the unit – 2 along with apportionment of such expenses to units 1 and 2 in following format (excel with links and formulae shall be enclosed):

Unit 1 2 Total Unit 1 Total 2  1 Employees' Benefits Expenses 2 Finance Costs 3 Water Charges 4 Communication Expenses 5 Power Charges 6 Other Office and Administrative Expenses 7 Others (Depreciation) 8 Security Charges 9 Notional IDC 10 FERV charged to revenue 11 Coal 12 Oil	S. No.	Head	Expenditure incurred from Investment Approval to COD of Unit 1			Expenditure incurred from COD of Unit 1 to COD of Unit 2			Expenditure Incurred as on COD of Unit 2
Benefits Expenses  2 Finance Costs 3 Water Charges  4 Communication Expenses 5 Power Charges 6 Other Office and Administrative Expenses 7 Others (Depreciation) 8 Security Charges 9 Notional IDC 10 FERV charged to revenue 11 Coal					Total			Total	
3 Water Charges 4 Communication Expenses 5 Power Charges 6 Other Office and Administrative Expenses 7 Others (Depreciation) 8 Security Charges 9 Notional IDC 10 FERV charged to revenue 11 Coal	1	Benefits							
4 Communication Expenses 5 Power Charges 6 Other Office and Administrative Expenses 7 Others (Depreciation) 8 Security Charges 9 Notional IDC 10 FERV charged to revenue 11 Coal	2	Finance Costs							
Expenses  5 Power Charges  6 Other Office and Administrative Expenses  7 Others (Depreciation)  8 Security Charges  9 Notional IDC  10 FERV charged to revenue  11 Coal	3	Water Charges							
6 Other Office and Administrative Expenses 7 Others (Depreciation) 8 Security Charges 9 Notional IDC 10 FERV charged to revenue 11 Coal	4								
Administrative Expenses 7 Others (Depreciation) 8 Security Charges 9 Notional IDC 10 FERV charged to revenue 11 Coal	5	Power Charges							
(Depreciation)  8 Security Charges  9 Notional IDC  10 FERV charged to revenue  11 Coal	6	Administrative							
9 Notional IDC 10 FERV charged to revenue 11 Coal	7								
10 FERV charged to revenue 11 Coal		Security Charges							
revenue 11 Coal	9	Notional IDC							·
11 Coal	10	_							
	11								

- 3. The Respondents are permitted to file their replies to the above by **15.5.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, till **5.6.2024**.
- 4. The Petition will be listed for hearing on 20.6.2024.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)

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